

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NOS. 1648 & 1647 OF 2018 IN
DFR NO. 3326 OF 2018

Dated: 28th November, 2018

Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member
Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

Maharashtra State Electricity Distribution Company Ltd. & Anr. Appellant(s)

Vs.

Maharashtra Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant (s) : Mr. Ravi Prakash
Mr. Nitish Gupta
Ms. Rimali Batra
Ms. Nikita Choukse
Ms. Saumya Sharma
Mr. Varun Agarwal

ORDER

IA No.1648 of 2018
(Appl. for Condonation of Delay in Re-filing the Appeal)

We have heard the learned counsel appearing for the Appellant.

The learned counsel appearing for the Appellant submitted that, there is delay of 23 days in re-filing the Appeal. Further, she submitted that, in the light of the submissions made and the reasoning given in the application, the delay has been explained satisfactorily and sufficient cause has been shown in the application. The same may kindly be accepted and delay in re-filing the Appeal may kindly be condoned and the instant application may kindly be allowed in the interest of justice and equity.

Submissions made by the learned counsel appearing for the Appellant, as stated above, are placed on record.

In the light of the submissions made by the learned counsel appearing for the Appellant and after perusal of the reasoning given in the application explaining the delay in re-filing the Appeal, we find it satisfactory as sufficient

cause has been shown in the application. The same is accepted and the delay in re-filing the Appeal is condoned. IA No. 1648 of 2018 is allowed.

IA NO. 1647 OF 2018 IN
DFR NO. 3326 OF 2018

Issue notice to the Respondents returnable on 03.01.2019. Dasti, in addition, is also permitted.

List the matter on **03.01.2019**, as requested.

(S.D. Dubey)
Technical Member

bn/kt

(Justice N.K. Patil)
Judicial Member